

National Company Law Tribunal

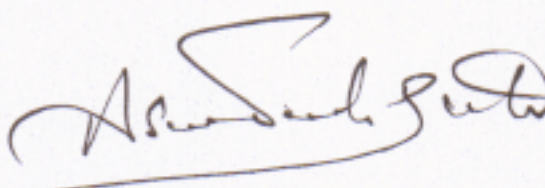
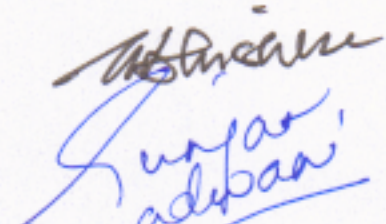
Allahabad Bench

CP NO. 12/Ald/2017.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE COMPANY: J.R. Inorganics Ltd.

SECTION OF THE COMPANIES ACT: U/S of the companies Act, (Rule 7 of IBC, 2016)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	P. Nagesh	Adv.	Petitioners	
<u>2.</u>	Asmitosh Gupta	Adv.		
	Anil Kumar	Pcs		
	ABHISHEK ANAND	ADV	RESPONDENT COMPANY	
	GUNJAN JADWANI	ADV		

Order dated 07.03.2017

CP NO 12/Ald/2017 M/s. J.R.Inorganics Pvt. Ltd

The case is proposed for hearing today <sup>in</sup> after lunch session however on request is <sup>the</sup>

<sup>2</sup> <sup>cases</sup> taken on board in pre-lunch session. Petitioner counsel desires to file reply to

objection <sup>on</sup> maintainability of the petition. According to him it is necessary to decide <sup>First</sup>

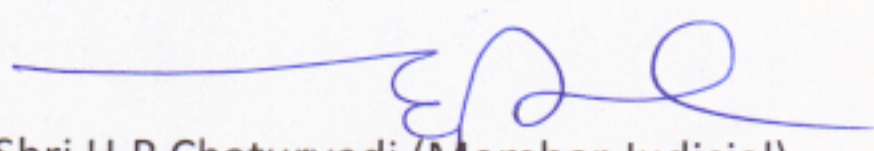
preliminary objection. Hence <sup>he is</sup> seeking time to file rejoinder within two-week. Time

is granted. Further liberty is granted to file reply <sup>to the main petition & such exercise to be completed</sup> and such exercise within four-week

form today.

The matter be listed on 14.04.2017.

Dated 07.03.2017

  
Shri H.P Chaturvedi (Member Judicial)